

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

F. No. L-1/44/2010-CERC

Date of Order: 2.1.2012

In the matter of

Computation of Point of Connection (PoC) Charges and Losses for 2012-13 as per Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

**And
in the matter of**

National Load Despatch Centre

...Respondent

ORDER

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as "Sharing Regulations") were notified in the Government of India, Extraordinary (Part-III, Section-IV No. 162) on 16.6.2010. These Regulations came into effect from 1.7.2011. Subsequently, the Central Electricity Regulatory Commission (Sharing of inter-State Transmission



Charges and Losses) (First Amendment) Regulations, 2011 was notified on 24.11.2011 and became effective from the date of its notification in gazette of India.

2. Regulation 2 (1) (n) of Sharing Regulations defines Implementing Agency (hereinafter referred to as 'IA') as the agency designated by the Commission for undertaking the estimation of allocation of transmission charges and transmission losses at various nodes / zones. Further, Regulation 18 (1) of the Sharing Regulations provides that the allocation of inter-State transmission charges and losses based on the Yearly Transmission Charge (YTC) shall be made by an entity authorized by the Commission for the purpose and shall be designated as the implementing agency. As per proviso to Regulation 18 (1) of Sharing Regulations, National Load Despatch Centre (NLDC) shall be the Implementing Agency, for the first two years of the notification of the Sharing Regulations. Para 18 (1) of the Sharing Regulations is extracted as under:

'18. Implementing Agency.

(1) Based on the Yearly Transmission Charge, the allocation of the ISTS Charges and Losses shall be allocated by an entity authorised by the Commission for the purpose and shall be designated as the Implementing Agency:

Provided that for the first two years of the notification of these regulations the NLDC shall be the Implementing Agency.'



3. The Implementing Agency in its letter No. POSOCO/Trans. Pricing/CERC dated 15.12.2011 has submitted that the Designated ISTS Customers (DICs), ISTS Licensees and RPCs have not submitted the requisite data as per the timeline specified in the Sharing Regulations. The Implementing Agency has furnished the status of the data received along with the remarks as on 15.12.2011 as under:

Sl. No.	Name of the Entity	Formats Received	Remarks
1	NTPC (All stations)	Format IIIA, IIIB	Clarifications sought
2	NHPC (All stations)	Format IIIA, IIIB	
3	Andhra Pradesh	Format II, IIIA	
4	Goa	Format II, IIIA	

4. The IA has further submitted that in absence of the requisite data, it would be difficult for it to submit the results by 15.12.2011. The Implementing Agency has also sought further directions of the Commission in this regard.

5. We have considered the submission of the Implementing Agency. The sub-clause (o) of clause (1) of Regulation 7 of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2011 provides as under:

"The participation factors, and hence the Point of Connection nodal

and zonal charges thus determined, shall be computed for each season for peak and other than peak conditions. Ordinarily this shall be undertaken for blocks of months for various seasons, and such blocks shall be (i) April to June, (ii) July to September, (iii) October to November (iv) December to February and (v) March. Peak hours shall be considered for a period of eight hours and all the other hours shall be taken as other than peak hours. However for the ex-ante computations, the Implementing Agency may specify peak and other than peak hours and months if so warranted by load conditions in consultation with the NLDC. This shall be done under intimation to the Commission giving the reasons thereof:

Provided that a single scenario based on average generation and demand data published by the Central Electricity Authority shall be considered for determination of PoC charges for the year 2011-12 or for such further period as the Commission may decide based on the availability of node-wise forecast data for different scenarios from the DICs."

6. It is observed that the calculation of Point of Connection nodal and zonal charges are to be determined separately for five different scenarios for peak hours and other than peak hours of the day. However, the proviso to Regulation 7 (1) (o) Sharing Regulations provides for computation of PoC charges and losses for a single scenario based on the average generation and demand data published by Central Electricity Authority if the data for the five different scenarios for peak and other than peak hours are not available from the DICs. As per the submission of IA, the forecast data has been furnished only by the NTPC Ltd., NHPC and the States of Andhra Pradesh and Goa. Therefore, 95% of the DICs, have not submitted the forecast data for computation of PoC charges and losses.

7. After taking the said facts into consideration, we are of the view that the PoC charges and losses for the year 2012-13 should be decided in accordance with the proviso to Regulation 7 (1) (o) of the Sharing Regulations. Accordingly, we direct IA to consider the average generation and demand data published by Central Electricity Authority for determination of PoC charges for the year 2012-13.

Sd/-

sd/-

sd/-

sd/-

(M Deena Dayalan)
Member

(V S Verma)
Member

(S Jayaraman)
Member

(Dr Pramod Deo)
Chairperson

